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Title: Observation regarding reference of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Bill, 2015 to Joint Committee.

HON. DEPUTY SPEAKER: Hon. Members, Shri Venkaiah Naidu, hon. Minister of Parliamentary Affairs *vide* letter dated 12<sup>th</sup> May, 2015 addressed to hon. Speaker has informed that the Government wants to refer the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Bill, 2015 to a Joint Committee of both the Houses. A notice of a motion for reference of the Bill to the Joint Committee has also been received. Copies of notice have just been circulated to the hon. Members.

In view of the request of the Minister, after disposal of the Statutory Resolution, I shall call Shri Chaudhary Birender Singh, the Minister-in-charge of the Bill to move the motion for reference of the Bill to the Joint Committee.

SHRI C.N. JAYADEVAN (THRISSUR): Mr. Deputy Speaker, Sir, when I moved the Statutory Resolution and participated in the discussion, the thoughts and feelings that I expressed were about the farmers and the poor people of India. But I did not get a proper reply from the Government.

Sir, I was hearing the entire discussion in the House except for a brief period when I went for taking a cup of tea. All the hon. Members who were speaking from the Ruling Party, including Shri Venkaiah Naidu and the hon. Minister of Rural Development were repeatedly saying that this Bill is in the interest of the poor. I would like to ask this question to the Government. What is the interest of the Government to bring such a Bill in the Lok Sabha? For whom are they bringing this Bill? Is it for the farmers and the poor people of India or is it for the big bourgeois of India? I accuse the Government that they have brought this Bill for the big bourgeois of India and for the protection of the big bourgeois of India. Therefore, I urge upon this House to pass this Statutory Resolution.

HON. DEPUTY SPEAKER: The hon. Minister has already informed the House that the Government is ready to constitute a Joint Committee for detailed examination of this Bill. So, the Bill will be discussed in the Committee and afterwards, we will discuss it again in the House.

I shall now put the Statutory Resolution moved by Shri C.N. Jeyadevan to the vote of the House.

The question is:

"That this House disapproves of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Ordinance, 2015 (No. 4 of 2015) promulgated by the President on 3<sup>rd</sup> April, 2015".

*The motion was negatived.*

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